

Bill No. 128 of 2011

THE NATIONAL HIGHWAYS AUTHORITY OF INDIA (AMENDMENT)
BILL, 2011

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further to amend the National Highways Authority of India Act, 1988.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the National Highways Authority of India (Amendment) Act, 2011. Short title.

68 of 1988. 2. In section 3 of the National Highways Authority of India Act, 1988, for sub-section
5 (3), the following sub-section shall be substituted, namely:— Amendment
of section 3.

"(3) **The Authority shall consist of—**

(a) **a Chairman;**

(b) **not more than six full-time members; and**

(c) **not more than six part-time members,**

10 **to be appointed by the Central Government by notification in the Official Gazette:**

Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-government professionals having knowledge or experience in financial management, transportation planning or any other relevant discipline.

STATEMENT OF OBJECTS AND REASONS

Section 3 of the National Highways Authority of India Act, 1988 provides for constitution of the National Highways Authority of India for the development, maintenance and management of national highways and for matters connected therewith or incidental thereto. As per sub-section (3) of the said section, the authority shall consist of (i) a Chairman; (ii) not more than five full-time members; and (iii) not more than four part-time members. Keeping in view the vastly increased mandate for National Highways Authority of India and also the greatly enhanced participation envisaged for the private sector, it is proposed to amend sub-section (3) of section 3 to increase the strength of full-time members from five to six and part-time members from four to six to allow induction of professionals of repute in the fields of financial management, transportation planning and other relevant areas. Induction of outside professionals will enhance the capacity of the Authority to take strategic decision, widen its perspective, bring in the best management practices, and assist in achieving the goal of higher private participation.

2. Earlier, the National Highways Authority of India (Amendment) Bill, 2008 to give effect to the proposal in the preceding paragraph was introduced in the Lok Sabha on the 22nd December, 2008 which lapsed due to dissolution of the Fourteenth Lok Sabha. It is now proposed to re-introduce the Bill on the lines of earlier Bill introduced.

3. The Bill seeks to achieve the above objects.

NEW DELHI;
The 12th December, 2011.

C. P. JOSHI.

FINANCIAL MEMORANDUM

The Bill seeks to amend section 3 of the National Highways Authority of India Act, 1988 relating to the constitution of the National Highways Authority of India. Sub-section (3) of section 3 of the said Act provides that the Authority shall consist of a Chairman and not more than five full-time members and not more than four part-time members to be appointed by the Central Government.

2. Clause 2 of the Bill seeks to amend the said sub-section (3) so as to increase the number of full-time members from five to six and that of the part-time members from four to six. The salaries and allowances of the additional one full-time member and two part-time members shall be paid by the National Highways Authority of India from its funds.

3. The Bill does not involve any other expenditure of a recurring or non-recurring nature.

ANNEXURE

EXTRACT FROM THE NATIONAL HIGHWAYS AUTHORITY OF INDIA ACT, 1988
(68 OF 1988)

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CHAPTER II

THE NATIONAL HIGHWAYS AUTHORITY OF INDIA

Constitution of
the Authority.

3. (1) * * * * *

(3) The Authority shall consist of—

(i) a Chairman;

(ii) not more than five full-time members; and

(iii) not more than four part-time members,

to be appointed by the Central Government by notification in the Official Gazette.

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further to amend the National Highways Authority of India Act, 1988.

(Shri C. P. Joshi, Minister of Road Transport and Highways)